WP(C)No.265 of 2014

BEFORE

THE HON'BLE MR JUSTICE SR SEN

31.07.2015

Heard Miss S Pde, learned counsel for the petitioner, who submits that she is not prepared today and prayed that the matter may be listed after two weeks.

Mr S Sen Gupta, learned State counsel as well as Mr S Dey, learned counsel for the respondent Nos. 3 to 5, have no objection.

Prayer is allowed.

List the matter after two weeks for hearing.

JUDGE

dr

WP(C)No.266 of 2014

BEFORE

THE HON'BLE MR JUSTICE SR SEN

31.07.2015

Heard Mr KC Gautam, learned counsel for the petitioner, who submits that he intend to file an additional affidavit to bring certain documents and facts on record.

Prayer is allowed.

Learned State counsel Mr S Sen Gupta, is present.

List the matter after two weeks for hearing. In the meantime, petitioner is at liberty to file additional affidavit.

JUDGE

dr

WP(C)No.281 of 2014

BEFORE

THE HON'BLE MR JUSTICE SR SEN

31.07.2015

Heard Mr R Sahu, learned counsel for the petitioner and Mrs S Bhattacharjee, learned counsel for the State respondents.

Both the counsels prayed for further two weeks time as they are not prepared today.

List the matter after two weeks for hearing.

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JUDGE

dr

WP(C)No.282 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

31.07.2015

Mr R Jha, learned counsel for the petitioner is present.

Mr SC Shyam, learned senior CGC, submits that records is still not available with him and seeks further three weeks' time.

List the matter after three weeks for hearing.

JUDGE

dr

WP(C)No.283 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

31.07.2015

None appeared for the parties.

List the matter after two weeks.

JUDGE

dr

WP(C)No.290 of 2014
WP(C)No.291 of 2014
WP(C)No.292 of 2014
WP(C)No.293 of 2014
WP(C)No.294 of 2014
WP(C)No.295 of 2014
WP(C)No.296of 2014
WP(C)No.298 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

31.07.2015

Heard Mr KC Gautam, learned counsel for the petitioner.

Mr S Sen Gupta, learned State counsel, prayed for a week's time to prepare the matters. Prayer is allowed.

List the matters after one week.

JUDGE

dr

WP(C)No.306 of 2014

BEFORE

THE HON'BLE MR JUSTICE SR SEN

31.07.2015

Mr L Byrsat, learned counsel informed that Mr HS Thangkhiew, learned senior counsel is on sanctioned leave and prayed that the matter be listed after two weeks.

Miss PS Nongbri, learned counsel appeared for and on behalf of the respondent District Council.

None appeared for the other respondents.

List this matter after two weeks for hearing.

JUDGE

dr

WP(C)No.309 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

31.07.2015

Heard Miss S Pde, learned counsel for the petitioner, who prays for two weeks' time to argue the matter.

Mr S Sen Gupta, learned State counsel has no objection.

List the matter after two weeks for hearing.

JUDGE

dr

WP(C)No.314 of 2014

BEFORE

THE HON'BLE MR JUSTICE SR SEN

31.07.2015

Heard Mr H Kharmih, learned counsel for the petitioner.

Heard Mr S Dey, learned counsel for GHADC.

Miss QB Lamare, learned counsel for the respondent Nos. 4 to 7 seeks time two weeks time to argue the matter on the ground that she is not prepared.

List this matter after two weeks.

JUDGE

dr

WP(C)No.318 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

31.07.2015

Heard Mr A Khan, learned counsel for the petitioner who seeks time on the ground that he is not prepared with the case.

Mr S Sen Gupta, learned State counsel has no objection.

List this matter after three weeks as prayed for.

JUDGE

dr

WP(C) No. 320 of 2014

BEFORE

THE HON'BLE MR JUSTICE SR SEN

31.07.2015

Heard Mr AG Momin, learned counsel for the petitioner.

Mr SM Suna, learned counsel, seeks time on behalf of Mr KS Kynjing, learned senior counsel, on the ground that his is on sanctioned leave.

List this matter after two weeks for hearing.

JUDGE

dr

WP(C)No.345 of 2014

BEFORE

THE HON'BLE MR JUSTICE SR SEN

31.07.2015

None has appeared for the parties.

List the matter after two weeks.

JUDGE

dr

WP(C)No.346 of 2014
WP(C)No.347 of 2014

BEFORE

THE HON'BLE MR JUSTICE SR SEN

31.07.2015

Both Writ petitions No. 346 and 347 of 2014 are taken up together as both the matters involved common issues.

Learned State Counsel Mrs S Bhattacharjee, has produced orders dated 15.04.2015 and 17.05.2015 passed by the Director General of Prisons, Meghalaya, Shillong. The said orders are reproduced herein below for ready reference:-

> "*GOVERNMENT OF MEGHALAYA*
> *OFFICE OF THE DIRECTOR GENERAL OF PRISONS*
> *MEGHALAYA, SHILLONG*
> *No.PRI.121/2014/21 Dated Shillong the 15th April 2015*
>
> *ORDER*
>
> *I have carefully gone through the available documents in the case of Smt. B Bamon, UDA and the entire background which were indicated in the representation submitted by her vide letter dt.14.4.2014. After careful consideration of all aspects of the matter it is directed that Smti B Bamon, UDA shall report for duty with immediate effect at Nongpoh District Jail, and is temporarily attached to Director General of Prisons Office, Shillong, until final orders by Hon'ble High Court of Meghalaya comes.*
>
> *The pay/salary of Smti B Bamon, UDA which was held up since 1st July, 2014 till date is hereby released. Her pay shall temporarily be drawn from District Jail Nongpoh account.*
>
> *This disposes off the representation by Smti. B Bamon UDA.*
>
> *Sd/-*
> *Director General of Prisons*
> *Meghalaya Shillong*
>
> *GOVERNMENT OF MEGHALAYA*
> *OFFICE OF THE DIRECTOR GENERAL OF PRISONS*
> *MEGHALAYA, SHILLONG*
> *No.PRI.34/2014/101 Dated Shillong the 15th April 2015*
>
> *ORDER*
>
> *I have carefully perused the documents in the file pertaining to Shri Michael Dympep, the then LDA of District Jail, Shillong, who is transferred to District Jail, Jowai, without obtaining his willingness. I have also perused all the facts of the matter which were available in the documentary form. After careful consideration of all the aspects of the matter, it is hereby*

directed that till final orders by Hon'ble High Court of Meghalaya, Shri Michael Dympep, the then LDA of District Jail, Shillong, shall be retransferred back to Shillong jail with immediate effect, he should report for duty at Shillong Jail with immediate effect.

The pay & salalry of Shri Michael Dympep, LDA which was stopped w.e.f. 1st October 2012 to 31st August 2013 and w.e.f. 1st October 2013 till date is hereby released in view of consideration of the right of LDA who was recruited by D.S.C.

This disposes off representation of Shri M Dympep, L.D.A.

Sd/-
Director General of Prisons
Meghalaya, Shillong

GOVERNMENT OF MEGHALAYA
OFFICE OF THE DIRECTOR GENERAL OF PRISONS
MEGHALAYA, SHILLONG

No.PRI.34/2014/102 Dated Shillong the 7th May, 2015

ORDER

I have carefully perused the documents in the file pertaining to Shri Michael Dympep, the then LDA of District Jail, Shillong, who is transferred to District Jail, Jowai, without obtaining his willingness. I have also perused all the facts of the matter which were available in the documentary form. After careful consideration of all the aspects of the matter, it is hereby directed that till final orders by Hon'ble High Court of Meghalaya, Shri Michael Dympep, the then LDA of District Jail, Shillong, shall be retransferred back to Shillong jail with immediate effect, he should report for duty at Shillong Jail with immediate effect.

The pay & salalry of Shri Michael Dympep, LDA which was stopped w.e.f. 1st October 2012 to 31st August 2013 and w.e.f. 1st October 2013 till date is hereby released in view of consideration of the right of LDA who was recruited by D.S.C.

This disposes off representation of Shri M Dympep, L.D.A.

Sd/-
Director General of Prisons
Meghalaya Shillong."

On perusal of the said orders, the grievances of the petitioners are served. If it is so, in my view the instant petition becomes infructuous. Accordingly, both the petitions stand disposed of as infructuous.

Court master is directed to keep copy of the above orders in the file.

JUDGE

dr

WP(C)No.348 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

31.07.2015

Heard Miss T Yangkyi, learned counsel for the petitioner, who seeks further two weeks' time on the ground that she is not prepared to argue the matter today.

Mr R Deb Nath, learned CGC, has no objection.

List the matter after two weeks for hearing.

JUDGE

dr

WP(C)No.361 of 2014

BEFORE

THE HON'BLE MR JUSTICE SR SEN

31.07.2015

Heard Mr R Jha, learned counsel for the petitioner who submits that the matter can be disposed of with a direction that the respondents should consider the representation dated 10.11.2014 filed by the petitioner.

Mr R Deb Nath, learned CGC, has no objection to the same.

Considering the submission advanced by the learned counsels at the Bar, the concerned Department of the Union of India is directed to consider the representation of the petitioner judiciously and to dispose of the matter expeditiously. The whole exercise is to be completed within three months from the date of receipt of a certified copy of this order.

It is also further noted here that, in case there is any illegality the petitioner may approach the Court afresh.

With this observation, the instant petition is allowed to that extent and is disposed of.

Order dated 18.11.2014 passed by this Court is hereby vacated.

JUDGE

dr

WP(C)No.367 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

31.07.2015

Heard Mr. L Byrsat, learned counsel who seeks further three weeks' time on the ground that the conducting senior counsel Mr HS Thangkhiew, is on sanctioned leave today.

Learned State counsel, Mr KP Bhattacharjee, has no objection.

List this matter after three weeks for hearing.

JUDGE

dr

WP(C)No.370 of 2014

BEFORE

THE HON'BLE MR JUSTICE SR SEN

31.07.2015

Heard Miss AP Kharsahnoh, learned counsel for the petitioner, who seeks time on the ground that she is not prepared with the case.

Mr H Kharmih, learned State counsel has no objection.

List the matter after three weeks for hearing.

JUDGE

dr

WP(C)No.371 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

31.07.2015

Heard Mr LS Darnei, learned counsel for the petitioner, who submits that the matter may be fixed after two weeks on the ground that he is not ready to argue the matter today.

Learned State counsel has no objection.

List the matter after two weeks for hearing.

JUDGE

dr

WP(C)No.373 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

31.07.2015

Heard Mr. L Byrsat, learned counsel who submits that the conducting senior counsel Mr HS Thangkhiew, is on sanctioned leave today and prayed for two weeks' time.

Learned senior State counsel, Mr ND Chullai, has no objection.

List this matter after two weeks for hearing.

Mr K Paul, learned counsel for the respondent No.4 is present.

JUDGE

dr

WP(C)No.374 of 2014

BEFORE

THE HON'BLE MR JUSTICE SR SEN

31.07.2015

Heard Mr BC Das, learned counsel for the petitioner who seeks further two weeks' time to argue the matter on the ground that he is not prepared today.

Mr KP Bhattacharjee, learned State counsel, has no objection.

List this matter after two weeks for hearing.

JUDGE

dr

WP(C)No.375 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

31.07.2015

Heard Miss AR Nath, learned counsel, who submits that the conducting counsel Mr HR Nath, is unwell and prayed for two weeks time.

Learned counsel for the respondents Mr S Dey, has no objection.

List the matter after two weeks for hearing.

JUDGE

dr

WP(C)No.378 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

31.07.2015

None appeared for the parties.

List the matter after two weeks.

JUDGE

dr

WP(C)No.379 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

31.07.2015

Heard Miss QB Lamare, learned counsel for the petitioner, who seeks three weeks' time on the ground that the conducting senior counsel Mr VK Jindal, has some personal difficulties.

Mr S Dey, and Mr AG Momin, learned counsel for the respondents, have no objection.

List the matter after three weeks for hearing.

JUDGE

dr

WP(C)No.383 of 2014

BEFORE

THE HON'BLE MR JUSTICE SR SEN

31.07.2015

Counsel for the petitioner Mr SD Upadhaya, seeks two weeks time on the ground that he is not prepared with the case today.

Counsel for the Union of India is not present.

List the matter after two weeks for hearing.

JUDGE

dr

WP(C)No.384 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

31.07.2015

Heard Mrs S Bhattacharjee, learned counsel for the petitioner, who seeks further two weeks' time on the ground that she is not prepared with the case.

Mr S Dey, learned counsel for the GHADC, has no objection.

List the matter after two weeks for hearing.

JUDGE

dr

WP(C)No.385 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

31.07.2015

Heard Miss T Yangkyi, learned counsel, who submits that the conducting counsel for the respondent has gone out of station and prayed that the matter may be adjourned for a week.

Mr PT Sangma, learned counsel for the petitioner appeared to be on sanctioned leave.

List this matter after two weeks for hearing.

JUDGE

dr

CRL.A. No.7/2014

BEFORE
THE HON'BLE MR. JUSTICE S.R.SEN

31.07.2015

None of the parties are present.

List this matter after 2(two) weeks.

JUDGE

S.Rynjah

MC[WP(C)] No. 82/2015
in WP(C). No.94/2015

BEFORE
THE HON'BLE MR. JUSTICE S.R.SEN

31.07.2015

In the light of the order passed in the main case, this Misc. case also stands disposed of.

JUDGE

S.Rynjah

WP(C). No.321/2014

BEFORE
THE HON'BLE MR. JUSTICE S.R.SEN

31.07.2015

Heard learned counsel for the petitioner as well as learned counsel for Union of India.

The matter is adjourned on the ground that the petitioner counsel is not prepared today.

List the matter after 2(two) weeks.

JUDGE

S.Rynjah

WP(C). No.324/2014

BEFORE
THE HON'BLE MR. JUSTICE S.R.SEN

31.07.2015

Heard Ms. I.Lyngwa, learned counsel who submits that Sr. counsel is not available and had gone for some urgent personal work and prays that the matter be adjourned.

State counsel and counsel for private respondents are present.

List the matter after 3(three) weeks.

JUDGE

S.Rynjah

WP(C). No.326/2014

BEFORE
THE HON'BLE MR. JUSTICE S.R.SEN

31.07.2015

As requested by Mr. BK Deb Roy, learned counsel for the petitioner, the matter is adjourned on the ground that he is not prepared today.

Mr. R.Deb Nath, learned CGC is present.

List this matter after 3(three) weeks.

JUDGE

S.Rynjah

WP(C). No.328/2014

BEFORE
THE HON'BLE MR. JUSTICE S.R.SEN

31.07.2015

The matter is adjourned as requested by Mr. M.D.Sangma, learned counsel for the petitioner on the ground that he is not prepared today.

Mr. K.P.Bhattacharjee, learned State counsel and Mr. P.S. Nongbri, learned counsel for respondents are present.

List the matter after 3(three) weeks.

JUDGE

S.Rynjah

WP(C). No.333/2014

BEFORE
THE HON'BLE MR. JUSTICE S.R.SEN

31.07.2015

Petitioner counsel is absent.

List this case after 3(three) weeks for hearing.

JUDGE

S.Rynjah

WP(C). No.334/2014

BEFORE
THE HON'BLE MR. JUSTICE S.R.SEN

31.07.2015

As requested by Ms. A.R.Nath, learned counsel for the petitioner, the matter is adjourned on the ground that Mr. H.R.Nath is sick.

Mr.K.P.Bhattacharjee, learned State counsel is present.

List the matter after 3(three) weeks.

JUDGE

S.Rynjah

WP(C). No.336/2014

BEFORE
THE HON'BLE MR. JUSTICE S.R.SEN

31.07.2015

Heard learned counsel Mr. A.G.Momin. He submits that the matter may be adjourned as he is not prepared today.

Mr. S.Dey, learned counsel for GHADC and Mr. K.Paul, learned counsel for private respondent are present.

List this matter after 2(two) weeks.

JUDGE

S.Rynjah

WP(C). No.337/2014

BEFORE
THE HON'BLE MR. JUSTICE S.R.SEN

31.07.2015

List this matter after 3(three) weeks as counsel for the petitioner is absent.

Mr. K.Paul, learned CGC is present.

JUDGE

S.Rynjah

WP(C). No.338/2014

BEFORE
THE HON'BLE MR. JUSTICE S.R.SEN

31.07.2015

On request made by learned counsel for the respondent Mr. S.M.Suna, the matter is adjourned for 3(three) weeks on the ground that he is not prepared today.

Mr. A.G.Momin, learned counsel for the petitioner is present.

JUDGE

S.Rynjah

WP(C). No.342/2014

BEFORE
THE HON'BLE MR. JUSTICE S.R.SEN

31.07.2015

List this matter after 2(two) weeks as requested by Mr. BK Deb Roy, learned counsel for the petitioner on the ground that he is not prepared today.

Mr. R. Deb Nath, learned CGC is present.

JUDGE

S.Rynjah